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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 194/241-242/NCLT/AHM/2017

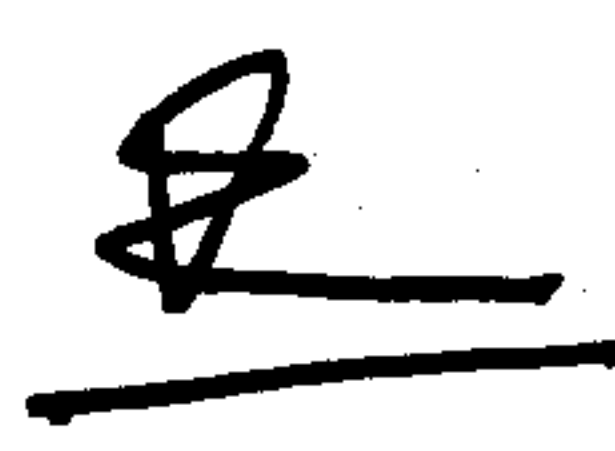
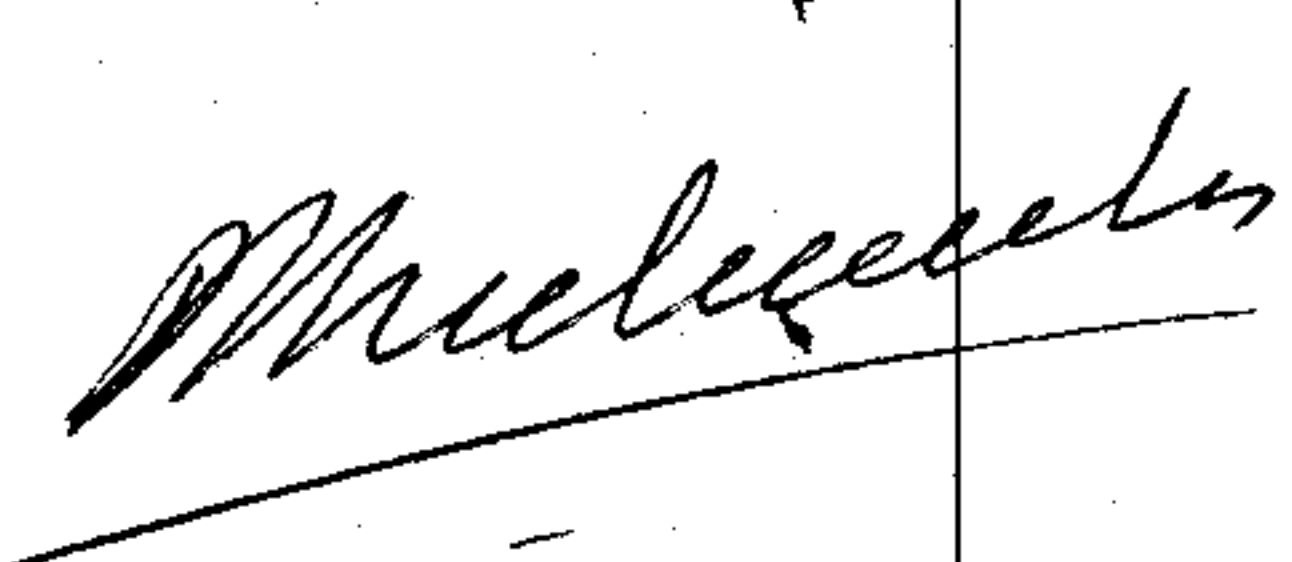
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Jignesh Thakorbhai Patel & Ors.
V/s.
Mantavya Media Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	VAIBHAVI K. PARIKH a.w.	Advocate	Petitioner	
2.	KAVANKUMAR MANKAD			
	PAVAN S. GODIAWALA FOR HARMISH SHAH	Advocate	Respondent No 243	

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioners. Learned Advocate Mr. Pavan Godiawala i/b Learned Advocate Mr. Harmish Shah present for Respondent No.2.

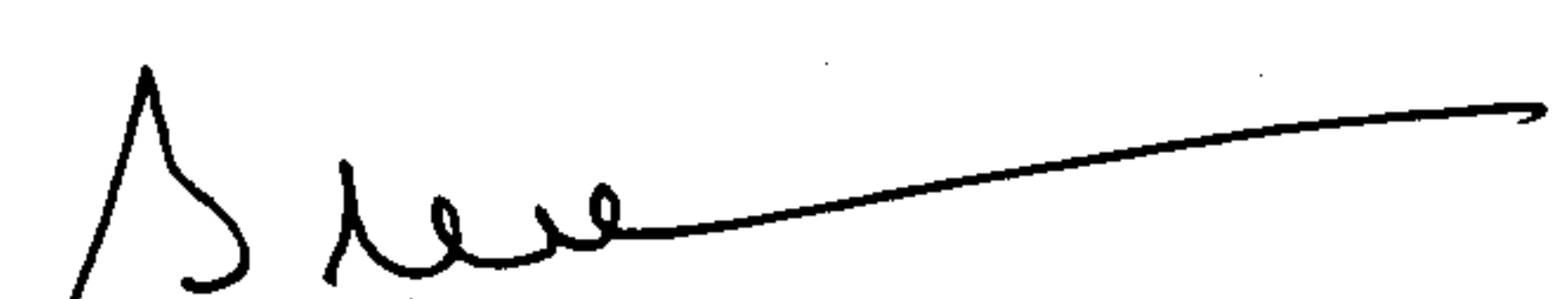
Reply filed by Respondents no. 2 and 3.

Petitioner shall file rejoinder, if any within one week after serving copy to other side.

Interim order dt 11.9.17 shall continue till next date of hearing.
List the matter on 18.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL